



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

**THIRD SESSION – SECOND MEETING
(6th March 1992 to 5th May 1992)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Madras-600 009.**

PREFACE

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Second Meeting of the Third Session held from the 6th March, 1992 to the 5th May, 1992.

Madras-600 009
Dated 7th July 1992

C.S. JANAKIRAMAN
Secretary

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TAMIL NADU LEGISLATIVE ASSEMBLY

TENTH ASSEMBLY – THIRD SESSION – SECOND MEETING

**RESUME OF BUSINESS TRANSACTED DURING THE MEETING
HELD FROM 6TH MARCH 1992 TO 5TH MAY, 1992.**

I. SUMMONS

Summons for the Second Meeting of the Third Session of the Tenth Tamil Nadu Legislative Assembly were issued to Members on the 26th February, 1992 in D.O. Letter No.4403/92-1, TNLAS (BI), dated the 26th February, 1992.

II. DURATION OF THE MEETING

The Second Meeting of Third Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 6th March, 1992 and adjourned sine die on the 28th April 1992.

The Tamil Nadu Legislative Assembly was again summoned on the 4th May, 1992 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu Legislative Assembly Rules through telex messages to Members issued on the 2nd May, 1992 and adjourned sine die on the 5th May, 1992.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 35 days during the period from the 6th March, 1992 to 28th April, 1992 and 4th May, 1992 and 5th May, 1992; on the following days:-

6th March 1992, 9th March, 1992, 10th March, 1992, 11th March, 1992, 12th March, 1992, 13th March, 1992, 16th March, 1992, 17th March, 1992, 18th March, 1992, 19th March, 1992, 20th March, 1992, 23rd March, 1992, 24th March, 1992, 25th March, 1992, 26th March, 1992, 27th March, 1992, 30th March 1992, 31st March, 1992, 1st. April, 1992, 2nd April, 1992, 3rd April, 1992, 6th April, 1992, 7th April, 1992, 8th April, 1992, 9th April, 1992, 10th April, 1992, 20th April, 1992, 21st April, 1992, 22nd April, 23rd April, 1992, 24th April, 1992, 27th April, 1992, 28th April, 1992, 4th May, 1992 and 5th May, 1992.

It also met in the evening for 4 days on the following dates:-

19th March, 1992, 20th April, 1992, 21st April, 1992 and 27th April, 1992.

In terms of hours, it sat for 173 hours and 44 minutes.

IV. PROROGATION

The Third Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from the 8th May, 1992-vide S.O. Ms. No. 79, Legislative Assembly Secretariat, Dated the 8th May, 1992.

V. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each;

<i>Serial No.</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the Assembly.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru N. Ramachandra Reddy.	Hosur	1962-67 1977-80 1989-91	14 th , February 1992	9 th March 1992
2.	Thiru M. Kadirvelu	Ranipet	1985-88	24 th February, 1992	Do
3.	Thiru A. Senapathi Gounder	Dharapuram Ottanchatram	1952-57 1957-62 1962-67	25 th February, 1992	9 th March, 1992.
4.	Thirumathi K.P. Janaki Ammal.	Madurai East	1967-71	1 st , March 1992	Do
5.	Thiru A.E. Chandrasekara Nayagar.	Ranipet	1957-62	15 th August, 1991	23 rd March, 1992.
6.	Thiru D. Irusappan	Attur(Reserved)	1957-62	16 th December, 1991	Do
7.	Thiru N. Krishnan	Pernambut(SC)	1971-76	1 st January, 1992	9 th April, 1992.
8.	Thiru S.P. Thangavelu	Musiri	1952-57	5 th April, 1992	Do
9.	Thiru R. Thiagarajan	Virudhachalam	1980—84	6 th April, 1992	Do.
10.	Thiru K.M.S. Subramaniam	Bodinayakkanur	1980-84	2 nd May, 1992	4 th May, 1992.

VI. CONDOLENCE RESOLUTIONS

(1) On the 6th April 1992, Hon. Thiru R. Muthiah, Speaker placed the following Condolence Resolution before the House:

“முன்னாள் சட்டமன்ற உறுப்பினரும், முன்னாள் உள்ளாட்சித் துறை அமைச்சருமான திரு. எஸ். எஸ். ராமசாமி படையாச்சி அவர்கள் 3-4-1992 அன்று மறைவுற்ற செய்தி கேட்டு இப்பேரவை மிகவும் வருந்துகிறது.

திரு. எஸ். எஸ். ராமசாமி படையாச்சி அவர்கள் 1952 ஆம் ஆண்டு முதல் 1957 ஆம் ஆண்டு வரை தென்னாற்காடு மாவட்டம், கடலூர் பொது தொகுதியிலிருந்து அன்றைய ஒருங்கிணைந்த சென்னை சட்டமன்றப் பேரவைக்கும், 1957 ஆம் ஆண்டு முதல் 1962 ஆம் ஆண்டு வரை தென்னாற்காடு மாவட்டம், நெல்லிக்குப்பம் பொது தொகுதியிலிருந்து தமிழ்நாடு சட்டமன்றப் பேரவைக்கும் தேர்ந்தெடுக்கப்பட்டு சிறந்த முறையில் பணியாற்றியுள்ளார். மேலும் அவர் 1954 ஆம் ஆண்டு முதல் 1957 ஆம் ஆண்டு வரை உள்ளாட்சித் துறை அமைச்சராகவும் பொறுப்பேற்று சிறப்புற பணியாற்றியவர் ஆவார், 1966 ஆம் ஆண்டு முதல் 1978 ஆம் ஆண்டு வரை தமிழ்நாடு சட்டமன்ற மேலவை உறுப்பினராகவும், 1980 ஆம் ஆண்டு முதல் 1985 ஆம் ஆண்டு வரை மக்களவை உறுப்பினராகவும் நல்ல முறையில் பணியாற்றியுள்ளார். சமுதாயத்தின் நலிந்த பிரிவு மக்களின் முன்னேற்றத்திற்காகவும், மேன்மைக்காகவும் தன் வாழ்நாளை அர்ப்பணித்து சேவை புரிந்த பெருமகனாகவும் திகழ்ந்து வந்துள்ளார். அன்னாரது மறைவு குறித்து அவரை இழந்த குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது.”

The above Resolution was adopted nem con. and the House stood in silence for two minutes as a mark of respect to the deceased.

(2) On the 24th April, 1992, Hon. Thiru R. Muthiah, Speaker placed the following Condolence Resolution before the House;

"இந்தியத் திரைப்படத் துறைக்கு ஈடு இணை அற்ற புகழ் சேர்த்தவரும், அகில உலக அரங்கில் போட்டியிடத்தக்க பல்வேறு சிறந்த அம்சங்களைக் கொண்ட திரைப் படங்களைத் தயாரித்து நாட்டுக்கு வழங்கியவரும், தரமான திரைப்படங்களைத் தயாரிப்பதில் அவருக்கு இணை அவர்தான் என்று கூறிடத் தக்கவகையில் இன்றைக்கும் தலைநிமிர்ந்த தன்மையோடு திகழ்வவரான இந்தியத் திரைப்படத் துறையில் புகழ் பெற்ற இயக்குநர் திருமிகு சத்தியஜித் ரே அவர்கள் நேற்றைய தினம் (23-4-1992) மறைவு எய்திய செய்தியைப் பேரவைக்கு அறிவிக்க பெரிதும் வருந்துகிறேன்.

அத்தகைய ஒப்பாரும் மிக்காரும் அற்ற புகழ் மிக்கவரான திரு. சத்தியஜித் ரேயின் மறைவு குறித்து இப்பேரவை தன்னுடைய ஆழ்ந்து இரங்கலையும், அவரை இழந்து தவிக்கும் அவருடைய குடும்பத்தாருக்கும், அவர் ஈடுபாடு கொண்டிருந்த துறையில் அவரை இழந்து அத்துறையே இன்றைக்கு இருள் மயமாகக் காட்சியளிக்கிறதோ என்று ஏங்கிடும் அளவிற்குத் திகழ்கிற அத்துறையினருக்கும், இப்பேரவையின் சார்பில் நம்முடைய அழ்ந்த இரங்கலையும், அனுதாபத்தையும் தெரிவித்துக் கொள்ள வேண்டும் என்னும் தீர்மானத்தை முன் வைத்து, மறைந்த அப்பெருந்தகைக்குப் பேரவையின் சார்பில் இரங்கல் தெரிவிக்கிற வகையில் இரண்டு நிமிடங்கள் உறுப்பினர்கள் எழுந்து அமைதி காக்க கேட்டுக் கொள்கிறேன்."

The above resolution was adopted nem con. and the House stood in silence for two minutes as a mark of respect to the deceased.

VII. QUESTIONS.

Six hundred and Seventy eight Starred Questions and One Short Notice Question were answered on the floor of the House. Answers to One thousand nine hundred and seventy five Unstarred Questions were also placed on the Table of the House.

**VIII. STATEMENTS MADE BY MINISTERS UNDER RULE 110 OF
THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

During the period under Review, Sixteen Statements were made under Rule 110 of the Tamil Nadu Legislative Assembly Rules on the Following matters of public importance;-

<i>Serial No.</i> (1)	<i>Date</i> (2)	<i>Statement made by</i> (3)	<i>Subject</i> (4)
1.	9 th March 1992	Hon. Dr. J. Jayalalitha, Chief Minister.	Withdrawal of strike by workers of power looms in Coimbatore District.
2.	11 th March 1992	Do.	Change in timing of Office hours from 10.00 a.m. to 5.45 p.m.
3.	17 th March 1992	Hon. Dr. C. Aranganayagam, Minister for Education	Withdrawal of strike by part-time vocational teachers in Tamil Nadu.
4.	23 rd March 1992	Hon. Thiru S. D. Somasundaram, Minister for Revenue.	Drought Relief provided by the Government in certain Districts in Tamil Nadu
5.	24 th March 1992	Hon. Dr. C. Aranganayagam, Minister for Education	Nomination of a member to the Syndicate of Madras University.
6.	26 th March 1992	Hon. Dr. J. Jayalalitha, Chief Minister.	Withdrawal of power cut to all Industries in Tamil Nadu.

<i>Serial No.</i> (1)	<i>Date</i> (2)	<i>Statement made by</i> (3)	<i>Subject</i> (4)
7.	1 st April 1992	Hon. Thiru Alagu Thirunavukkarasu, Minister for Local Administration	Steps taken by the Government to provide drinking water in drought affected areas in Tamil Nadu.
8.	7 th April 1992	Hon. Dr.C. Aranganayagam, Minister for Education	Supply of books under the Science Education Improvements Scheme under the Centrally Funded Scheme by the Director of School Education.
9.	21 st April 1992	Hon. Dr. J. Jayalalitha, Chief Minister.	Supply of rice to the ration card holders getting a monthly income below Rs.750/- and reduction in rate of various varieties of rice supplied through fair price shops.
10.	22 nd April 1992	Do.	Supply of rice to all the ration card holders irrespective of income limit.
11.	23 rd April 1992	Do	Arrest of six persons belonging to Pattali Makkal Katchi for hatching a conspiracy to blow up the house of Congress Legislator Thirumathi A.S. Ponnammal in Nilakkottai
12.	23 rd April 1992	Do.	Acceptance of the recommendation of the Officials Committee appointed to go into the anomalies of Fifth Pay Commission.

<i>Serial No.</i> (1)	<i>Date</i> (2)	<i>Statement made by</i> (3)	<i>Subject</i> (4)
13.	24 th April 1992	Hon.Dr.C. Aranganayagam, Minister for Education.	Constitution of a Commission headed by retired judge of the High Court or Supreme Court to inquire into alleged irregularities and corruption in Madras University during the D.M.K. regime.
14.	28 th April, 1992	Hon. Dr. J. Jayalalitha Chief Minister.	Appeal to the Government of India to lay the Karur-Dindugal, Madurai-Tuticorin Broad gauge line separately Instead of converting the metre gauge line to Broad gauge line.
15.	Do	Do	Waiving of interest on short term and medium term loans taken by the farmers from co-operative institutions and incentives to farmers who come forward to repay the principal of loan without interest.
16.	-do-	Hon. Thiru S.D. Somasundaram Minister for Revenue.	Relief measures undertaken by the Government in drought affected areas in Tamil Nadu

IX. STATEMENT MADE BY MINISTER UNDER RULE 111 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period under review, one statement was made by Minister under Rule 111 of the Tamil Nadu Legislative Assembly Rules:-

On 20th March 1992 Hon. Thiru Ku. Pa. Krishnan. Minister for Agriculture, made a statement correcting the reply given by him to a supplementary Question to Question No.1328, answered on the floor of the House on the 5th February, 1992.

X. CALLING ATTENTION STATEMENTS

Forty-six Call Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance--

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	17 th March 1992.	Dr. S. Sundararaj	Hon. Minister for Public Works.	Low voltage persisting in Paramagudi Constituency.
2.	17th March 1992	Thiru C. Gnanasekaran	Hon. Minister for Agriculture	Situation arising out of the orders issued by the Director of Agriculture on 10 th February 1992 shifting the Soil Testing Centre from Vellore to Athur in Salem district
3.	18 th March 1992.	Thirumathi J. Logambal	Hon. Minister for Education	Non-sanction of Grants to Aided Higher Secondary School in Viragalur, Pallampadi Panchayat Union, Tiruchirapalli district.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
4.	18 th March 1992.	Dr. D. Kumaradas, Thiru G. Palanisamy.	Hon. Minister for Fisheries.	The hardship likely to be experienced by the fishermen due to the permission granted to an American firm for undertaking deep sea fishing off Pazhayar in Thanjavur District.
5.	19th March 1992.	Dr. A. Sridharan	Hon. Minister for Transport.	Panic situation prevailing among the Tea Plantation Labourers in Valparai Hill area due to attack by Panther.
6.	""	Thiruvallargal: C. Swaminathan, C. Kulandaivelu, S. Shanmuganathan.	Hon. Minister for Public Works.	Non-sanction of additional power connection to the agricultural motors in Pudukkottai district.
7.	20 th March 1992.	Thiru P.V. Rajendran	Hon. Minister for Fisheries.	Firing on the fishermen in Vedaranyam and Kodikarai area by Sri Lankan Navy.
8.	23 rd March 1992.	Thiru S. Daniel Raj.	Hon. Minister for Health.	Prosecution of Salt Traders under Food Adulteration Act by the Health Officers of Corporation, Municipalities and Panchayats.
9.	23 rd March 1992.	Thiru C. Gnanasekaran	Hon. Minister for Labour.	The Closure of Government Sandal Oil Plant Thekkupattu Village, North Arcot-Ambedkar district.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
10.	24 th March 1992.	Thiru R. Chinnasamy	Hon. Minister for Health.	Outbreak of brain fever in recent days due to the roaming of pigs and the mosquito menace.
11.	24 th March 1992.	Thiru T. Moorthy	Hon. Minister for Local Administration	The drinking water becoming saltish in all the villages in Thenampattinam Panchayat, Sirkali Panchayat Union.
12.	25 th March 1992.	Thiru S. Shanmuganathan	Hon. Minister for Local Administration.	Scarcity of drinking water in Vettanviduthi and Valakkankadu Panchayats in Karambakudi Panchayat Union, Alangudi Constituency.
13.	Do.	Thiru A. Subburathinam	Do	Insufficient Sanitary Workers in Palani Municipality.
14.	27 th March 1992.	Thiru T. Morrthy	Hon. Minister for Health	Pollution of drinking water and cultivating lands in Sirkali due to effluent discharged from Naddilppisai Pulavar Co-operative Sugar Mills in Thalaignayiru, Mayiladuthurai taluk
15.	Do.	Thiru H. M. Raju	Hon. Minister for Transport.	Non-plying of lorries in the Nilgiris district from the 16 th March 1992.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
16.	30 th March 1992	Thiru H.M. Raju	Hon. Minister for Agriculture	Proposal to shift the 'Mobile Soil Testing Laboratory from Uthagamandalam to other district
17.	31 st March 1992.	Thirumathi K. Maria-Mul-Aasia.	Hon. Minister for Health.	Non-availability of Post Graduate Doctors in the Government Hospital in Pallapatti, Karur.
18.	Do	Thiru S. Danielraj	Hon. Minister for Transport	Ban imposed by the Government on lifting the finger jelly (lime-stone) in Coastal areas around Tuticorin.
19.	1 st April 1992.	Thiru D. Sudarasanam	Hon. Minister for Health	Increase in Mosquito menace in Madras City.
20.	Do.	Thiru R. Thangarasu.	Hon. Minister for Adi Dravidar Welfare	Situation arising out of the encroachment of the burial ground of the Adi Dravidars in Periyathu Kurichi, Andimadam Constituency.
21.	2 nd April 1992.	Thiru K. Selvaraj	Hon. Minister for Health	The pollution caused by the smoke emanating from Madukkarai Cement Factory in Coimbatore.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
22.	Do.	Thiru R. Puthu Nainar Athithan	Hon. Minister for Handlooms and Textiles.	Non-disbursement of wages to T.N.H. 130 power loom labourers in Veeravanallur Town Panchayat in Cheran mahadevi Constituency.
23.	3 rd April 1992	Thiru H.M. Raju	Hon. Minister for Transport	The ban imposed by the District Administration on plying of the vehicles between Uthagamandalam, Gudalur Kallati Ghat Road.
24.	Do.	Thiru K. Arjunan	Hon. Minister for Local Administration.	The health hazard due to non implementation of under ground drainage scheme in Salem Town.
25.	7 th April 1992	Thiruvalargal S.M. Krishnan and M. Thangavel.	Hon. Minister for Education.	Non-disbursement of salary to the Teachers and staff working in the Nehru Memorial College of Puthanampatti, Tiruchirappalli district. From January 1992.
26.	Do.	Thiruvalargal C. Manickam and V.K. Chinnaswamy.	Hon. Minister for Public works.	The need to release water from Bhavanisagar Power Project to protect the crops in that area in view of inadequate water position in Bhavanisagar Dam.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
27.	8 th April 1992	Thirumathi K. Palaniammal.	Hon. Minister for Public Works.	Low Voltage persisting in Rasipuram Constituency.
28.	Do.	Thirumathi Maria-Mul-Aasia Thiru M. Chinnasamy.	Hon. Minister for Labour.	Strike by the Powerloom Workers in Aravakurichi and Karur areas.
29.	9 th April 1992	Thiru T. Vedyappan	Hon. Minister for Health.	Non-Functioning of out-patient and in-patient Wards at different places in the Government General Hospital, Polur.
30.	Do.	Thiru R. Thangaraju	Hon. Minister for Public Works.	The need to establish a sub-station at Andimadam in view of the low voltage prevailing there.
31.	10 th April 1992	Thiru.P.V. Rajendran	Hon. Minister for Transport	Preference not being given in the appointment of Drivers who are trained by the Road Transport Institute.
32.	Do.	Thiru C. Kulandaivelu	Do.	The suspension of K.1, Town Bus of Maruthupandiyar Transport Corporation in Tiruchirappalli Kulathur route.
33.	20th April 1992.	Dr. S. Sundararaj	Hon. Minister for Revenue.	The frequent fire accidents occurring recently at Manjur Village near Paramakudi.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
34.	20th April 1992	Thiru K. Srinivasan	Hon. Minister for Public Works.	The low voltage persisting in Mannarkudi, Needamangalam and Pattukkottai taluk.
35.	21st April 1992	Dr. A. Sridharan	Hon. Minister for Revenue.	Non-acquisition of Government land at Anamalai Club in Valparai taluk, even after Government orders issued for its redemption.
36.	Do.	Dr. D Kumaradas Thiru K. Lawrence.	Hon. Minister for Transport.	Strike by the sand loading lorry owners in Kanyakumari district From 3rd April 1992, onwards.
37.	22nd April 1992.	Thiru C. Gnanasekaran	Hon. Minister for Health.	The damage caused due to the effluent let out from the tanneries in North Arcot Ambedkar district.
38.	Do.	Thiru C. Ramaswamy.	Hon. Minister for Public Works.	The power break-down from 7 p.m. to 10 p.m. in Sankarpuram area in South Arcot district.
39.	23rd April 1992	Thiru C. Krishnan	Hon. Minister for Agriculture.	The damage caused to the Agricultural lands by the flood in Sarapunga river in the area of Danishpet, Omalur taluk.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
40.	Do.	Thiru R. Singaram	Hon. Minister for Adi-Dravidar Welfare.	Non-sanction of grant for providing motors to the wells of Adi-Dravidars under the Jeevandhara Schemes in Peravurani Constituency.
41.	24th April 1992	Dr. S. Manimegalai	Hon. Minister for Health.	Prevalance of Virus fever in Veppanghuli Village of Thirumanur Union in Ariyalur Constituency.
42.	Do.	Thiru A. Papa Sundaram	Hon. Minister for Local Administration.	Kulithalai Town Panchayat being affected due to stagnation of drainage water.
43.	27th April 1992	Thiru A.K.C. Sundaravel.	Hon. Minister for Health	Prevalance of typhoid fever in Thiruppathur Town in North Arcot Ambedkar district.
44.	Do.	Thiru C. Dhamotharan	Hon. Minister for Public Works	The breach caused on the right bank of Thenpenna river from Kandarakkottai to Melakumaramangalam due to the flood on 17th November 1991 in Panruti Taluk.

<i>Serial No.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
45.	28th April 1992	Thiru V. Sathiamoorthy	Hon. Minister for Education.	Political propaganda being carried on in 'Arivoli Iyakkam' instead of stressing the importance of Education.
46.	Do.	Thiru R. Singaram	Hon. Minister for Agriculture.	The proposal to shift the Paddy Research Centre now functioning at peravurani.

Besides this, on the 28th April 1992 eight Notices of Call Attention on matters of urgent public importance were tabled and the statements thereon were laid on the Table of the House by the Ministers concerned.

XI. LEGISLATIVE BUSINESS.

During the period, Thirty-nine Bills were introduced and all the Thirty-nine Bills were considered and passed the details of which are as follows:-

<i>Serial Number</i>	<i>Title of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1	The Tamil Nadu Municipal Laws (Amendment) Bill, 1992 (L.A. Bill. No. 8 of 1992).	24th March 1992	27th March 1992
2	The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special officers) Amendment Bill, 1992 (L.A. Bill No. 9 of 1992)	Do.	Do.
3	The Tamil Nadu Appropriation (Vote on Account) Bill, 1992 (L.A. Bill No. 10 of 1992).	26th March 1992	Do.
4	The Tamil Nadu Appropriation Bill, 1992 (L. A. Bill No. 11 of 1992).	Do.	Do.
5	The Tamil Nadu General Sales Tax (Amendment) Bill, 1992, (L.A. Bill No. 12 of 1992).	31st March 1992	27 th April 1992
6	The Tamil Nadu Tax on Professions, Trades, Callings and Employments Bill, 1992 (L.A. Bill No. 13 of 1992).	2nd April 1992	Do.
7	The Tamil Nadu Veterinary and Animal Sciences University (Amendment) Bill 1992 (L.A. Bill No. 14 of 1992).	22nd April 1992	Do.
8	The Tamil Nadu Co-operative Societies (Amendment and Special Provisions) Bill, 1992 (L.A. Bill No. 15 of 1992).	8th April 1992	Do.

<i>Serial number</i> (1)	<i>Title of the Bill.</i> (2)	<i>Date of introduction.</i> (3)	<i>Date of consideration and passing.</i> (4)
9	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1992 (L.A. Bill No. 16 of 1992.)	21st April 1992	27 th April 1992
10	The Tamil Nadu Dr. M.G.R. Medical University, Madras (Second Amendment) Bill, 1992 (L.A. Bill No. 17 of 1992).	22nd April 1992	Do.
11	The Tamil Nadu Advocates Welfare Fund (Amendment) Bill, 1992 (L.A. Bill No. 18 of 1992).	23rd April 1992	28th April 1992.
12	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1992 (L.A. Bill No. 19 of 1992.)	Do.	27th April 1992
13	The Tamil Nadu Appropriation (No. 2) Bill, 1992 (L.A. Bill No. 20 of 1992).	Do.	24th April 1992.
14	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1992 (L.A. Bill No. 21 of 1992)	24th April 1992	27th April 1992
15	The Tamil Nadu Public Property (Prevention of Damage and Loss) Bill, 1992 (L.A. Bill No. 22 of 1992).	Do.	Do.
16	The Tamil Nadu Bhoodan Yagna (Amendment) Bill 1992 (L.A. Bill No. 23 of 1992).	Do.	Do.
17	The Madras University and the Annamalai University (Amendment) Bill 1992 (L.A. Bill No. 24 of 1992).	Do.	28 th April 1992

<i>Serial Number</i>	<i>Title of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
18	The Madras University and the Annamalai University (Second Amendment) Bill 1992, (L.A. Bill No. 25 of 1992).	Do.	28th April 1992
19	The Tamil Nadu Private Colleges Regulations (Amendment) Bill 1992 (L.A. Bill No. 26 of 1992.)	Do.	Do.
20	The Tamil Nadu Recognised Private Schools Regulations (Amendment) Bill 1992 (L.A. Bill No. 27 of 1992).	Do.	Do.
21	The Tamil Nadu Universities Laws (Second Amendment) Bill 1992 (L.A. Bill No. 28 of 1992).	Do.	Do.
22	The Tamil Nadu State Council for Higher Education Bill, 1992 (L.A. Bill No. 29 of 1992).	Do.	Do.
23	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill 1992 (L.A. Bill No. 30 of 1992).	Do.	27th April 1992.
24	The Tamil Nadu Motor Vehicles Taxation (Second Amendment) Bill, 1992 (L.A. Bill No. 31 of 1992).	24th April 1992	27th April 1992
25	The Tamil Nadu Forest (Amendment) Bill, 1992 (L.A. Bill No. 32 of 1992).	Do.	Do.
26	The Tamil Nadu Appropriation (No. 3) Bill, 1992 (L.A. Bill No. 33 of 1992)	Do.	Do.
27	The Tamil Nadu Appropriation (No. 4) Bill, 1992 (L.A. Bill No. 34 of 1992).	Do.	Do.

<i>Serial Number</i>	<i>Title of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
28	The Tamil Nadu Taxation Special Tribunal Bill, 1992 (L.A. Bill No. 35 of 1992).	27th April 1992	28th April 1992
29	The Tamil Nadu Tax on Luxuries in Hotels and Lodging Houses (Amendment) Bill, 1992 (L.A. Bill No. 36 of 1992).	Do.	Do.
30	The Indian Stamp (Tamil Nadu Amendment) Bill, 1992 (L.A. Bill No. 37 of 1992).	Do.	Do.
31	The Tamil Nadu Motor Vehicles (Special Provisions) Bill, 1992 (L.A. Bill No. 38 of 1992).	Do.	Do.
32	The Madras City Municipal Corporation (Amendment) Bill 1992 (L.A. Bill No. 39 of 1992).	Do.	Do.
33	The Tamil Nadu Panchayats (Amendment) Bill, 1992 (L.A. Bill No. 40 of 1992)	Do.	Do.
34	The Tamil Nadu G. D. Naidu Agricultural University (Amendment) Bill, 1992 (L.A. Bill No. 41 of 1992).	Do.	Do.
35	The Tamil Nadu Town and Country Planning (Amendment) Bill, 1992 (L.A. Bill No. 42 of 1992)	Do.	Do.
36	The Tamil Nadu Town and Country Planning (Second Amendment) Bill, 1992 (L.A. Bill No. 43 of 1992).	Do.	Do.
37	*The Tamil Nadu Agricultural Income-tax (Amendment) Bill 1992 (L.A. Bill No. 44 of 1992).	28th April 1992	Do.

<i>Serial Number</i>	<i>Title of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
38	*The Tamil Nadu General Sales Tax (Second Amendment) Bill 1992 (L.A. Bill No. 45 of 1992).	Do.	28th April 1992
39	*The Indian Stamp (Tamil Nadu Second Amendment) Bill 1992 (L.A. Bill No. 46 of 1992).	5th May 1992	5th May, 1992.

* Rules 30, 130 and 132 of the Tamil Nadu Legislative Assembly Rules suspended and the Bills introduced considered and passed on the same day.

XII. FINANCIAL BUSINESS.

(1) The Budget for the year 1992-93 was presented to the Legislative Assembly by Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance on the 6th March, 1992.

The General Discussion on the Budget took place for 6 days on the following dates:

9th March, 1992, 10th March, 1992, 11th March, 1992, 12th March 1992, 13th March, 1992, and 16th March, 1992.

The Hon. Minister for Finance replied to the Debate on the 16th March 1992.

Discussion on the Voting of Demands for Grants took place on the following dates:

17th March, 1992; 18th March, 1992; 19th March, 1992; 20th March 1992; 23rd March, 1992; 24th March, 1992; 25th March, 1992; 27th March, 1992; 30th March, 1992; 31st March, 1992; 1st April, 1992; 2nd April, 1992; 3rd April, 1992; 6th April, 1992; 7th April, 1992; 8th April, 1992; 9th April, 1992; 10th April, 1992; 20th April, 1992; 21st April, 1992; 22nd April, 1992 and 23rd April, 1992.

Voting on Demands for Grants lasted for 22 days from 17th March 1992 to 23rd April 1992.

Out of 3318 Cut Motions received, 3048 were admitted of which 120 were actually moved in the House. After the discussion on the Demands were over, the Cut Motions were either withdrawn or deemed to have been withdrawn by leave of the House. All the 61 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure.

The Tamil Nadu Appropriation (No.2) Bill, 1992 (L.A.Bill No. 20 of 1992) relating to the Budget for the year 1992-93 was introduced in the Assembly on the 23rd April 1992 and was considered and passed on the 24th April 1992.

(2) On the 24th March 1992. Hon. Minister for Finance laid on the Table of the House, the Demands for Advance Grants (Vote on Account) for the year 1992-93. On the 26th March, 1992 Hon. Minister for Finance moved the Demands for Advance Grants (Vote on Account) for the year 1992-93 and it was put and carried and grants were made. The Appropriation Bill relating to the Advance Grants (Vote on Account) i.e. The Tamil Nadu Appropriation (Vote on Account) Bill, 1992 (L.A Bill No.10 of 1992) was introduced on the 26th March, 1992 and was taken up for consideration on the 27th March, 1992 and passed on the same days.

(3) On the 24th March, 1992, the Hon. Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 1991-92. On the 26th March 1992 the demands for Grants for Final Supplementary Estimates for 1991-92 were put to vote and carried. The Appropriation Bill relating to Final Supplementary Statement of Expenditure for 1991-92 i.e. The Tamil Nadu Appropriation Bill, 1992 (L.A. Bill No.11 of 1992) was introduced on the 26th March 1992 and was taken up for consideration on the 27th March, 1992 and passed on the same day.

(4) On the 22nd April 1992 the Hon. Minister for Finance presented to the Assembly the Demands for Grants for Excess Expenditure in the years 1983-84 and 1984-85. On the 24th April 1992 all Demands for Grants were put to vote and carried without discussion.

The Appropriation Bills relating to the Demands for Grants for Excess Expenditure i.e. the Tamil Nadu Appropriation (No.3) Bill, 1992 (L.A. Bill No.34 of 1992) and the Tamil Nadu Appropriation (NO.4) Bill, 1992 (L.A. Bill No.34 of 1992) were introduced on the 24th April 1992 and they were considered and passed on the 27th April 1992.

XIII. ANNUAL FINANCIAL STATEMENT FOR 1992-93 AND REVISED ESTIMATES FOR 1991-92 OF THE TAMIL NADU ELECTRICITY BOARD.

The Annual Financial Statement for 1992-93 and the Revised Estimates for 1991-92 of the Tamil Nadu Electricity Board was laid on the Table of the House on the 28th April 1992.

The discussion on the Annual Financial Statement for 1992-93 and the Revised Estimates for 1991-92 of the Tamil Nadu Electricity Board was initiated by the Hon. Thiru S. Kannappan, Minister for Public Works on the 5th May, 1992. Ten Members took part in the discussion.

Hon. Minister for Public Works replied to the debate on the same day.

XIV. RESOLUTION FROM THE LEADER OF THE HOUSE

On 4th May, the 1992 Hon. Dr. V.R. NEDUNCHEZHIAN, Minister for Finance (Leader of the House) moved the following Resolution

"இந்திய அரசமைப்புச் சட்டம் 194 வது பிரிவின்படி தமிழ்நாடு சட்டமன்றப் பேரவை, மற்ற பேரவைகளைப் போல தனித் தன்மை வாய்ந்த பொறுப்புக்கள். கடமைகள் மற்றும் உரிமைகள் ஆகியவற்றைப் பெற்றிருக்கிறது. பேரவையின் உரிமைகளையும் உறுப்பினர்களின் உரிமைகளையும் எல்லா வகையிலும் காக்க வேண்டிய முழுப்பொறுப்பும். கடமையும் இந்தப் பேரவைக்கு இருக்கிறது, இவற்றைப் பொறுத்தவரை பேரவையின் உரிமைகளும், நடவடிக்கைகளும் நீதிமன்றங்கள், மற்றைய அமைப்புகள், தனி மனிதர் ஆகியோரின் தலையீட்டுக்கு அப்பாற்பட்டவை ஆகும்.

இந்திய அரசமைப்புச் சட்டத்தின்படி நாடாளுமன்ற அல்லது சட்டமன்றத்துறை, நீதித்துறை, நிருவாகத்துறை ஆகிய மூன்றும் தனித் தனி பொறுப்புகளோடு தனித்தனியாக இயங்கும் தன்மை உடையனவாகும். நாடாளுமன்ற சட்டமன்றத் துறையும், நீதித் துறையும் ஒன்றை ஒன்று மதித்து நடக்க வேண்டியவை ஆகும். ஒன்றை ஒன்று தழுவி நின்று, ஆதரித்துப் பணியாற்ற வேண்டியவை, ஒன்றின் அதிகார வரம்பில் மற்றொன்று தலையிடுவதற்கு வழியில்லை.

தமிழக சட்டமன்றப் பேரவை உச்ச நீதிமன்றத்திலிருந்து அடித்தளத்திலுள்ள நீதிமன்றம் வரை உள்ள அனைத்து நீதி மன்றங்களுக்கும் உரிய மரியாதையையும், மதிப்பையும் தந்து அவற்றின் முறையான உரிமைகளை இதுவரையில் காப்பாற்றி வந்திருக்கிறது; இனியும் காப்பாற்றி வரும்.

தமிழக சட்டமன்றப் பேரவை, அவைத்தலைவர், அவை உறுப்பினர்கள் ஆகியோரின் மதிப்புரிமைகளைப் பாதிக்கின்ற முறையிலும், புறக்கணிக்கின்ற வகையிலும், தவறான கருத்துக்களையும், தவறான செய்திகளையும் வெளியிட்ட ஒரு சில பத்திரிக்கையாளர்கள் மீது சட்டமன்ற விதிகளின்படி நடவடிக்கைகள் எடுக்கப்பட்டு உரிய தீர்ப்புகளும் வழங்கப்பட்டன.

இந்திய அரசமைப்புச் சட்டம் 212 ஆவது பிரிவு, பேரவை தனது அதிகார வரம்புக்குட்பட்டு எடுக்கும் எந்த நடவடிக்கைகளையும், நீதிமன்றங்கள் "வழிமுறைகள் பின்பற்றப்படவில்லை, என்ற காரணத்திற்காக விசாரிக்கக்கூடாது என்று தெளிவுபடுத்துகிறது.

இப்படிப்பட்ட நிலையில் இந்தச் சட்டமன்றப் பேரவையின் செயலாளர், உச்சநீதிமன்றத்தில் தண்டனைப் பெற்றவர்கள் தொடுத்துள்ள வழக்கையொட்டி, 5-5-1992 அன்று உச்ச நீதிமன்றத்தில், அவையின் நடவடிக்கைத் தொடர்பான சில குறிப்பிட்ட தகவல்களோடு நேரில் வருகை தர வேண்டும் என்று உச்ச நீதிமன்றத்தால் ஆணையிடப்பட்டுள்ளார்.

அரசமைப்புச் சட்டம் 208-வது பிரிவின்படி அமைந்துள்ள இந்தப் பேரவையின் விதிகளின்படியும், 212-வது பிரிவு, உட்பிரிவு (2)-ன் கீழ் வரையறுக்கப்பட்டுள்ள உரிமையின் அடிப்படையிலும் பேரவைச் செயலாளர் பேரவையின் அதிகார வரம்புக்கு உட்பட்டு நின்று, பேரவையின் ஆணைகளையும், பேரவையின் சார்பாகப் பேரவைத் தலைவர் வெளியிடும் ஆணைகளையும் முறைப்படி நிறைவேற்றி வைக்கக் கடமைப்பட்டுள்ளார். ஆகவே பேரவைச் செயலாளர் தனிப்பட்ட முறையில் இயங்க வழியில்லை.

27-4-1992 அன்று உச்ச நீதிமன்றம், பேரவைச் செயலாளரைப் பிரதிவாதியாகச் சேர்த்து நோட்டீஸ் அனுப்பியதாக உள்ள பிரச்சினை செய்தித் தாள்களில் வந்தபோது, பேரவைத்தலைவர், இப்பேரவை இடும் கட்டளை மற்றும் தெரிவிக்கும் அறிவுரை ஆகியவை தவிர, வேறு எதையும் பேரவைச் செயலாளர் பொருட்படுத்த வேண்டியதில்லை என்று தீர்ப்பளித்துள்ளார் என்று இந்தப் பேரவை நினைவு கூறுகிறது.

மேலும், நாடாளுமன்ற மக்கள் அவை - மாநிலங்கள் அவை ஆகியவற்றின் செயலாளர்களோ, இந்திய மாநிலங்களின் மேலவை - பேரவை ஆகியவற்றின் செயலாளர்களோ, இது வரையில் உச்ச நீதிமன்றம் அல்லது பிற நீதிமன்றங்கள் ஆகியவற்றின் வரம்பு கடந்து நிற்கும் ஆணைகளை ஏற்று, எந்த ஒரு நீதிமன்றத்திலும் ஆஜர் ஆனதில்லை என்பதை இந்தப் பேரவை தெளிவுபடுத்துகிறது.

ஆகவே, பேரவையின் ஆணைகளை நிறைவேற்றி வைக்கின்ற பேரவைச் செயலாளர், உச்ச நீதிமன்றத்தின் ஆணையை ஏற்று 5-5-1993 அன்று உச்ச நீதிமன்றத்தில் ஆஜர் ஆக வேண்டிய அவசியமில்லை என்று இப்பேரவை தீர்மானிக்கிறது.

இதேபோல, அவையுரிமை மீறல் பிரச்சினைக்காக உச்ச நீதிமன்றத்தில் உள்ள இப்பேரவை தொடர்பான அனைத்து வழக்குகளிலும், பேரவையின் எந்த உறுப்பினரோ, பேரவைச் செயலாளரோ, பேரவைச் செயலக ஏனைய அதிகாரிகளோ எவ்வித நோட்டீசுகளையும், அழைப்பு ஆணைகளையும், பிற ஆணைகளையும், அறிவுறுத்தல்களையும் ஏற்றுக் கொள்ள வேண்டியதில்லை என்று இப்பேரவை தீர்மானிக்கிறது.

உச்ச நீதிமன்றம், இந்தப் பேரவையின் உரிமைகளைப் பாதிக்காத வகையில், விளக்கங்களையோ, தகவல்களையோ அறிந்து கொள்ள விரும்பினால், அவற்றை அரசு வழக்கறிஞர் மூலம் தெரிவிக்க இந்தப் பேரவை எப்போதும் ஆயத்தமாக இருக்கிறது என்பதை தெரிவித்துக் கொள்கிறது.

மேலும் நீதித்துறைக்கும் சட்டப் பேரவைக்கும் இடையிலான சுமுகமான உறவினை மேலும் வளர்க்கும் வகையில் இந்தச் சட்டப் பேரவை செயல்படும் என்பதை உறுதியோடு தெரிவித்துக் கொள்கிறது. இந்த உணர்வினை கருத்தில் கொண்டு நீதித் துறையும் சட்டப் பேரவையின் தனித் தன்மையையும் உரிமைகளையும் பாதுகாக்கும் வகையில் தனது பொறுப்புக்களை நிறைவேற்றும் என்றும் இந்தப் பேரவை எதிர்பார்க்கிறது.

இந்தப் பேரவையின் உரிமைகளை மீறிய வகையில் செயலாற்றியவர்களின் மீது முறைப்படியான நடவடிக்கைகளைத் தான் இப்பேரவை மேற் கொண்டிருக்கிறதே அல்லாமல், இந்திய அரசு அமைப்புச் சட்டத்தின்படி சுய அதிகார வரம்புகளைப் பெற்றுள்ள நீதிமன்றங்கள் போன்ற அமைப்புகளோடு எவ்வித கருத்து மோதல்களை உருவாக்கும் எண்ணம் இச்சட்டமன்றப் பேரவைக்கு இல்லை என்பதை உறுதிப்படுத்திக் கொள்கிறது."

English Version--

"According to Article 194 of the Constitution of India, the Tamil Nadu Legislative Assembly possesses special responsibilities, rights duties and privileges like all other legislatures. This House has the responsibility to safeguard the interest of the House and its Members in all aspects. In this regard the privileges of the House and its proceedings are beyond the jurisdiction of the judiciary and other institutions and individuals.

According to the Constitution of India, the Parliament or the State Legislature, Judiciary and the Executive have independent responsibilities and have the feature of functioning independently. The Parliament and the State Legislature and the Judiciary have to respect each other. They have to function in their respective spheres, supporting one another and there is no scope for any of them to encroach upon the jurisdiction of another.

Tamil Nadu Legislature has always given Judiciary, right from the Supreme Court to the lowest Court, their due respect and regard and has ensured their rightful privileges. It will continue to do so in future.

Action was initiated according to the Tamil Nadu Legislative Assembly Rules against certain periodicals which published wrong opinions and untrue news-items which infringed upon and disregarding the privileges of the Tamil Nadu Legislative Assembly, the speaker and the Members of the House and appropriate decisions were taken.

Article 212 of the Constitution of India makes it clear that the Courts cannot question the validity of any proceedings merely on the ground that procedure has not been followed.

This being the position, the Secretary to this House has been directed by the Supreme Court to appear before it on 5th May 1992 along with certain information connected with the proceedings of the Assembly in regard to the Writ Petitions filed by those punished.

The Assembly Secretary has the responsibility of implementing the order of the House, as well as the orders given by the Speaker on behalf of the House, on the basis of the Assembly Rules framed in accordance with the provisions of Article 208 of the Constitution of India and as per the powers vested under Article 212 (2). Hence there is hardly any scope for Assembly Secretary to act independently. This House recalls that when news items appeared in the Press on 27th April 1992, that the Supreme Court has issued notice to the Secretary, Legislative Assembly by including him as a respondent, the Speaker had given a ruling to the effect that the Secretary of the House need not take cognizance of any orders or advice other than those passed or tendered by this House.

Further, this House wishes to make it clear that neither the Secretary Generals of Lok Sabha and Rajya Sabha nor the Secretaries of the Assemblies and Councils of State have so far accepted the directions issued by the Supreme Court or other Courts beyond their jurisdiction and appeared before any Court.

This House, therefore, resolves that the Secretary, Assembly, who implements the orders of the House need not receive the notice from the Supreme Court and appear before it on the 5th May 1992.

Likewise, the House also resolves that in respect of all the privilege cases concerning this House which are before the Supreme Court neither any member of this House nor the Assembly Secretary nor other officers of this Secretariat need take cognizance of any notice, summons or other orders or other directions.

In case the Supreme Court desires to seek any information without infringing the privileges of this House, it wishes to assure the Apex Court that the House is always ready to furnish the same through the Government Advocate on record.

Further this House categorically assures that this House will always function in such a way as to foster the good relationship between the judiciary and the Legislature. This House also hopes that the judiciary will also discharge its responsibility, keeping this sentiment in view, so as to protect the individuality and the privileges of the House.

This House wants to reiterate that it has instituted only appropriate action against those who had acted disregarding the privileges of this House and has no intention of confronting the institutions like the judiciary which have their independent jurisdiction as laid down in the Constitution of India".

Hon. Leader of the House, Thiruvalluvar V. Thambusamy, C.K. Thamizharasan, G. Palanisamy, Dr.D. Kumaradas, S.V. Shanmugham, N.S. Palanisamy, S. Thirunavukkarasu, S. Andi Thevar, S. Ramachandran S. R. Balasubramanian Leader of Opposition and the Hon. Chief Minister, participated in the discussion.

Hon. Speaker associating himself with the sentiments expressed in the House said that he was following what the previous Speakers of the House had decided on such crucial issues and that the Secretary of the House had not appeared before any Court on any case.

Thereafter the Resolution was put to the vote of the House and carried.

XV. GOVERNMENT MOTIONS.

(1) On the 17th March, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 18th March, 1992 and the House do resolve to transact Government business."

The motion was adopted *nem con.*

(2) On the 26th March, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 27th March, 1992 and the House do resolve to transact Government business."

The motion was adopted *nem con.*

(3) On the 3rd April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 6th April, 1992 and the House do resolve to transact Government business."

The motion was adopted nem con.

(4) Election of Sixteen Members to the Committee on Estimates:

On the 10th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"Those with reference to Rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen members to be Members of the Committee on Estimates for the year 1992-93".

The motion was put to vote and carried.

(5) Election of Sixteen Members to the Committee on Public Accounts:

On the 10th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"That with reference to Rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1992-93".

The motion was put to vote and carried.

(6) Election of Sixteen Members to the Committee on Public Undertakings.

On the 10th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"That with reference to Rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Undertakings for the year 1992-93."

The motion was put to vote and carried.

(7) Election of Fourteen Members to the Committee of Privileges.

On the 10th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"That with reference to Rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect fourteen Members to be Members of the Committee of Privileges for the financial year 1992-93".

The motion was put to vote and carried.

(8) On the 10th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"That the Report of the Committee of Privileges on "ILLUSTRATED WEEKLY OF INDIA" presented to the House on 8th April 1992 be taken into consideration under Rule 229 (b) of the Tamil Nadu Legislative Assembly Rules and that this House agrees with the recommendation contained in the Report under Rule 229(d) of the Tamil Nadu Legislative Assembly Rules."

The motion was put to vote and adopted.

(9) On the 20th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"That the Report of the Committee of Privileges on 'MURASOLI' Daily presented to the House on 9th April 1992 be taken into consideration under Rule 229 (b) of the Tamil Nadu Legislative Assembly Rules and that this House agrees with the recommendation contained in the Report under Rule 229(d) of the Tamil Nadu Legislative Assembly Rules."

The motion was put to vote and adopted.

(10) On the 20th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House), moved the following motion:-

"That the Report of the Committee of Privileges on 'KOVAI MALAI MURASU' Daily presented to the House on 10th April 1992 be taken into consideration under Rule 229 (b) of the Tamil Nadu Legislative Assembly Rules and that this House agrees with the recommendation contained in the Report under Rule 229(d) of the Tamil Nadu Legislative Assembly Rules."

The motion was put to vote and adopted.

(11) On the 21st April 1992, Hon. Thiru K.A. Krishnasamy, Minister for Law, moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 22nd April, 1992 and the House do resolve to transact Government business."

The motion was adopted *nem. con.*

(12) On the 28th April, 1992, Hon. Thiru S.D. Somasundaram, Minister for Revenue moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Agricultural Income-tax (Amendment) Bill, 1992 (L.A. Bill No. 44 of 1992) and the Tamil Nadu General Sales Tax (Second Amendment) Bill, 1992 (L.A. Bill No. 45 of 1992) be taken up for consideration and passing today (28th April 1992) itself".

The motion was unanimously adopted.

(13) On the 28th April, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die".

The motion was put to vote and carried *nem con.*

(14) On the 5th May, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Indian Stamp (Tamil Nadu Second Amendment) Bill, 1992 (L.A. Bill No. 46 of 1992) be taken up for consideration and passing today (5th May 1992) itself".

The motion was unanimously adopted.

(15) On the 5th May, 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die."

The motion was put to vote and carried *nem con.*

XVI. PRIVILEGE MATTERS.

(1) On the 12th March, 1992, Hon. Speaker referred to the Committee of Privilege under 226 of the Assembly Rules a notice of breach of privilege given by Thiru V.P. Chandrasekar against the Coimbatore edition of Tamil daily "KOVAI MALAI MURASU" implicating his name in the eviction of D.M.K. Member as there was prima facie breach of privilege and that the Editor of the daily from whom clarification was sought for had neither expressed any regret nor was his reply convincing. (Report of the Committee of Privileges in the matter was presented to the House on the 10th April 1992, considered and recommendation adopted on the 20th April 1992)

(2) On the 13th March, 1992, Thiru S.R. Balasubramanian, Leader of Opposition raised a matter of privilege against the Janata Dal Member Dr. D. Kumaradas for quoting him wrongly and giving a contradictory accounts of the proceedings of the House dated the 12th February, 1992 in a Tamil magazine 'JUNIOR VIKATAN.'

Hon. Speaker announced that since the issue involved a Member of the Assembly, he would give his ruling after getting a written explanation from Dr. D. Kumaradas.

On the 28th April, 1992, Hon. Speaker announced that a cursory glance of the account of the proceedings as quoted by the Member reveal a prime facie breach of privilege and hence under Rule 226 of the Assembly Rules, he was referring the matter to the Committee of Privileges for its examination and report.

(3) On the 8th April, 1992, Thirumathi A.S. Ponnammal and Thiru V.P. Chandrasekar raised a matter of privilege against a D.M.K. functionary Thiru Vetrikondan for his speeches in public meetings in the city using vulgar and unprintable epithets against women members of the Assembly and a slanderous attack on the Speaker thus lowering the dignity of the House.

Hon. Speaker said that though there was a prima facie breach of privilege, he would call for more details and also look into the notes of the meeting taken by the police and give his ruling the following day.

On the 9th April, 1992, Hon. Speaker informed the House that on a perusal of the notes of the meeting sent by the Police Commissioner and after listening to the audio cassette produced by Thirumathi A.S. Ponnammal, it was clear that Thiru Vetrikondan had denigrated all the women members of the House and ruled that as there was a prima facie breach of privilege, he was referring the issue to the Committee of Privileges for examining the case and suggesting the kind of punishment that could be awarded to him.

(4) On the 27th April, 1992, Thiru C.P. Pattabiraman, Chief Government Whip raised a matter of privilege against the Editor and Publisher of the 'Illustrated Weekly of India' Thiru Anil Dharkar against whom an issue of breach of privilege for a write up in the magazine was dropped by the House and was let off with a severe warning that the weekly should not carry in future any article lowering the dignity of the House. Yet the Editor in the issue, dated April 25-May 1 of the Weekly, had written an article referring to the incidents in the House on the 25th March, 1989 presenting a picture contrary to facts.

Hon. Speaker announced that he would give his ruling in the matter the next day.

On the 28th April, 1992 Hon. Speaker announced that a cursory glance of the article revealed a prima facie breach of privilege and hence under Rule 226 of the Assembly Rules he was referring the issue to the Committee of Privileges for examination and report.

(4) On the 27th April, 1992, Thiru C.P. Pattabiraman, Chief Government Whip drew the attention of the House to the stay granted by the Supreme Court to Thiru K.P. Sunil, former columnist of the Illustrated Weekly of India against whom the Speaker had issued an arrest warrant following his failure to appear before the Bar of the House to receive a reprimand for breach of privilege and said that the so virginty and supremacy of the Assembly could not be questioned in any forum or before any court of law and hence, requested that the Commissioner of Police should be ordered to take steps to execute the warrant of arrest against Thiru K.P. Sunil.

Hon. Speaker ruled that under Article 212 of the Constitution the validity of the proceedings could not be questioned in any court of law and that the warrant of arrest issued against Thiru K.P. Sunil would be executed at any cost.

(5) On the 28th April, 1992, Thiru M. Rangarajan raised a matter of privilege against an English Daily 'STATESMAN' for an article on the Hon. Chief Minister.

Hon. Speaker said that a cursory glance at the article reveal a prima facie breach of privilege and hence he suo motto referred it under Rule 226 of the Assembly Rules to the Committee of Privileges for examination and report.

(6) On the 5th May 1992 Thiru S. Jayakumar raised a matter of privilege against an English Weekly "CURRENT" for its editorial in its issue dated May 2-8 denigrating the House and its Members, the Chief Minister and the Speaker and that certain epithets of the Editorial affected the dignity of the House.

Hon. Speaker sue motto referred the editorial under Rule 226 of the Assembly Rules to the Committee of Privileges for its examination and report as there was prima facie breach of privilege.

XVII. ANNOUNCEMENTS BY HON. SPEAKER ON PRIVILEGE MATTERS.

(1) On the 10th April 1992 Hon. Speaker made the following announcement in the House:

I will take necessary steps to summon Thiru Anil Dharkar, Editor and Publisher of "Illustrated Weekly of India" and Thiru K.P. Sunil the then columnist to the Bar of this House to carryout the sentence pronounced upon them by the House.

(2) On the 20th April 1992, Hon. Speaker made the following announcement in the House:

"I will take necessary steps to summon the Editor of "MURASOLI" to the Bar of this House to carryout the sentence pronounced upon him by the House. I am also suspending the press pass issued to the Reporter of the daily for ten working days from 20th April 1992 onwards."

(3) On the 20th April 1992, Hon. Speaker made the following announcement:

"I will take necessary steps to summon the Editor of "KOVAI MALAI MURASU" to the Bar of this House to carryout the sentence pronounced upon him by the House. I am also suspending the Press pass issued to the Reporter of the daily who was also the Reporter of 'DINAKARAN' Daily for ten working days from 20th April, 1992 on wards:

(4) On the 20th April 1992 Hon. Speaker announced in the House that warrant would be issued to secure the arrest of Thiru K.P. Sunil former columnist of Illustrated Weekly of India for his failure to appear before the Bar of the House to receive reprimand for breach of privileges.

In response to the summons served on him to appear before the Bar of the House Thiru K.P. Sunil had written a long letter to the Speaker reiterating what he had earlier stated in his reply to the Committee of Privilege and had attributed motives to the proceedings of the Privilege Committee. He had also stated in his letter that he would be out of State till the end of May and that the letter should be treated as his reply to the summons issued on him. This only amounted to showing disrespect to the House. Because of these callous attitudes towards the House and the Committee, the Speaker said that the punishment of reprimand would have to be carried out.

In respect of Thiru Anil Dharkar, Editor and Publisher of the "Illustrated Weekly of India" who was also issued with summons to appear before the House to receive the reprimand for not replying in time to the notice of the Privilege Committee and thus committing contempt of the House, the Editor has stated that during the period when the impugned Article was carried in the Weekly, he was not the Editor and Publisher of the Magazine and that he was not at all concerned with the publication of the matter at issue. Hon. Speaker also observed that if only Mr. Dharkar had stated this earlier in his reply to the notice of the Privilege Committee, the matter would have been dropped at that stage itself. Instead he choose to take the responsibility on himself and wrote to the Committee on behalf of the Weekly. He had not been charged for breach of privilege but found guilty of committing contempt of the House by not replying to the notice and appearing before the Committee to explain his position. Hon. Speaker announced that he would therefore take lenient view bearing in mind his plea that he was not the Editor of the magazine when the article was published. Hon. Speaker declared that further action against Thiru Anil Dharkar would be dropped with a severe warning that the magazine should not carry in future any article lowering the dignity of the House.

(5) On the 27th April 1992, Hon. Speaker informed the House the Editors of 'MURASOLI' and KOVAI MALAI MURASU' had written identical letters to him stating that as they had gone to the Supreme court and the matter was listed for the day they would not be able to be present in the Bar of the House as directed by him and that it was not their intention to show disrespect to the House.

Hon. Speaker said that he was not accepting their explanation, and would order the issue of arrest warrant to bring the editors to the Bar of the House to receive the reprimand.

(6) On the 27th April, 1992, Hon. Speaker informed the House that the Secretary, Legislative Assembly had received a telex message from the Supreme Court citing him as a respondent in a privilege issue relating to Thiru K.P. Sunil.

Hon. Speaker directed the Secretary, Legislative Assembly to act only according to the directions of the House and not to take cognisance of any order from the Supreme Court.

(7) On the 28th April, 1992, Hon. Speaker announced in the House that the warrant of arrest issued against Thiru K.P. Sunil, Columnist ILLUSTRATED WEEKLY OF INDIA, Thiru Selvam, Editor, "MURASOLI" and Thiru S. K.Sundar, Editor, "KOVAI MALAI MURASU" for their failure to tender apology or express regret and for not responding to the summons to appear before the Bar of the House to receive reprimand for breach of privilege stood as they were and ruled out any review of the decision.

He also said that as the Assembly Session was to come to an end from that day, the police authorities would be instructed to carryout the arrest warrant and produce the individuals before him (Speaker) on any day to get his instruction as to when they should be brought before the Bar of the House.

XVIII. WITHDRAWAL AND SUSPENSION OF MEMBERS.

(1) On the 9th March 1992, Hon. Speaker named Dr. D. Kumaradhas for persistently defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(2) On the 24th March, 1992, Hon. Speaker named Thiru R. Thamaraiyani for continuously obstructing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(3) On the 25th March, 1992, Hon. Speaker named Thiru Elamvazhuthi for continuously disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(4) On the 27th March, 1992, Hon. Deputy Speaker named Thiru R. Thamaraiyani for continuously disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

Some time later Hon. Speaker announced, that since the Member had been named for the second time, he would remain suspended for the remainder of the Session.

(5) On the 30th March, 1992, Hon. Speaker named Thiru Elamvazuthi for persistently disobeying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

Hon. Speaker later on announced that since the Member has indulged in such activity and named and evicted out of the House for the second time, he would remain suspended for the remainder of the session.

(6) On the 27th April, 1992, Hon. Speaker named Thiru S. Thirunavukkarasu for persistently defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

XIX. PERSONAL EXPLANATION UNDER RULE 109

On the 19th March, 1992, Hon. Thiru S.D. Somasundaram, Minister for Revenue made a personal explanation that he was actually attacked by Thiru S. Thirunavukkarasu and his men and not protected by him as reported in a section of the press.

XX. APPRECIATION TO HON. CHIEF MINISTER.

On the 19th March, 1992, Hon. Speaker paid compliments to Hon. Chief Minister on behalf of the House for answering more than two hundred cut motions tabled by Members almost double the number given by Memmbers during the last Budget under Demand Nos. 2, 15 and 16.

XXI. APPEAL BY HON. SPEAKER.

On the 25th March, 1992, Hon. Speaker made an appeal to the Central Government and State Government on behalf of the House to give full protection to the Hon. Chief Minister in view of the threat to her life as any untoward incident would plunge the State in total chaos.

XXII. FELICITATION TO THIRU SATHYAJIT RAY

On the 8th April, 1992, Hon. Chief Minister, on behalf of the House paid glowing tributes to the renowned Film Producer and Director Thiru Sathyajit Ray for being awarded the Oscar by the American Motion Pictures Academy, the first Indian to receive the same and wished the ailing film maker a speedy recovery.

Hon. Speaker also expressed his appreciation and said he would convey the commendations and greetings of the House to Mr. Sathyajit Ray.

XXIII. ANNOUNCEMENT

On the 28th April, 1992, Hon. Speaker announced in the House that the following members have been duly elected to the Senate of the University of Madras:-

1. Thiru A. Devaraj.
2. Thirumathi Kavinilavu Dharmaraj.
3. Thiru V.P. Chandrasekar.
4. Thirumathi K. Palaniammal.
5. Thiru S. M. Krishnan.
6. Thirumathi Zeenath Sherfuddin.

XXIV. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 1992-93 on the dates noted against each:-

- | | |
|---|-------------------|
| 1. Committee on Estimates | 28th April, 1992. |
| 2. Committee on Public Accounts | Do. |
| 3. Committee on Public Undertakings. | Do. |
| 4. Committee of Privileges | Do. |
| 5. Business Advisory Committee | 15th June, 1992. |
| 6. Committee on Rules. | Do. |
| 7. Committee on Delegated Legislation | Do. |
| 8. House Committee | Do. |
| 9. Committee on Government Assurances | Do. |
| 10. Committee on Petitions | Do. |
| 11. Library Committee | Do. |
| 12. Committee on Papers Laid on the Table | Do. |

The names of Members of the above Committees are given in Appendix.

XXV. PRESENTATION OF COMMITTEE REPORTS.

During the period Sixty-eight Reports were presented to the House by the Committees of Legislature as detailed below:-

<i>Serial No.</i> (1)	<i>Name of Report.</i> (2)	<i>Date of Presentation.</i> (3)
1	Fifth Report of the Committee on Petitions	12th March 1992.
2	Sixth Report of the Committee on Petitions	18th March 1992.
3	First Report of the Committee on Delegated Legislation	19th March 1992.
4	Second Report of the Committee on Delegated Legislation	19th March 1992.
5	Third Report of the Committee on Delegated Legislation	23rd March 1992.
6	Fourth Report of the Committee on Delegated Legislation	26th March 1992.
7	Fifth Report of the Committee on Delegated Legislation	Do.
8	Thirty-Fourth Report of the Committee on Public Accounts	27th March 1992.
9	Thirty-Fifth Report of the Committee on Public Accounts	Do.
10	Thirty-Sixth Report of the Committee on Public Accounts	Do.
11	Thirty-Seventh Report of the Committee on Public Accounts	Do.
12	Third Report of Committee on Government Assurances	27th March, 1992.
13	Fifth Report of the Committee on Papers Laid on the Table	31st March, 1992.
14	Sixth Report of the Committee on Papers Laid on the Table	Do.

<i>Serial No.</i>	<i>Name of Report.</i>	<i>Date of Presentation.</i>
(1)	(2)	(3)
15	Thirty-Eighth Report of the Committee on Public Accounts	2nd April, 1992.
16	Thirty-Ninth Report of the Committee on Public Accounts	Do.
17	Fortieth Report of the Committee on Public Accounts	7th April, 1992.
18	Forty-First Report of the Committee on Public Accounts	Do.
19	Thirty-Fifth Report of the Committee on Public Undertakings	Do.
20	Thirty-Sixth Report of the Committee on Public Undertakings	Do.
21	Fourth Report of the Committee on Government Assurances	Do.
22	Report of the Committee of Privileges	8th April, 1992.
23	Thirty-Seventh Report of the Committee on Public Undertakings	Do.
24	Thirty-eighth Report of the Committee on Public Undertakings	Do.
25	Thirty-ninth Report of the Committee on Public Undertakings	Do.
26	Seventh Report of the Committee on Papers Laid on Table	Do.
27	Eighth Report of the Committee on Papers Laid on Table	Do.
28	Report of the Committee of Privileges	9th April 1992.
29	Forty-second Report of the Committee on Public Accounts	Do.

<i>Serial No. (1)</i>	<i>Name of Report. (2)</i>	<i>Date of Presentation. (3)</i>
30	Forty-third Report of the Committee on Public Accounts	Do.
31	Forty-fourth Report of the Committee on Public Accounts	Do.
32	Report of the Committee of Privileges	10th April 1992.
33	Fifth Report of the Committee on Government Assurances	Do.
34	Fortieth Report of the Committee on Public Undertakings	20th April 1992.
35	Forty-First Report of the Committee on Public Undertakings	Do.
36	Forty-Second Report of the Committee on Public Undertakings	Do.
37	Forty-Third Report of the Committee on Public Undertakings	Do.
38	Forty-Fifth Report of the Committee on Public Accounts	21st April 1992.
39	Forty-Sixth Report of the Committee on Public Accounts	Do.
40	Forty-Fourth Report of the Committee on Public Undertakings	22nd April 1992.
41	Forty-Fifth Report of the Committee on Public Undertakings	Do.
42	Forty-Sixth Report of the Committee on Public Undertakings	23rd April 1992.
43	Seventh Report of the Committee on Petitions	Do.
44	Eighth Report of the Committee on Petitions	Do.

<i>Serial No.</i>	<i>Name of Report.</i>	<i>Date of Presentation.</i>
(1)	(2)	(3)
45	Second Report of the Committee on Estimates	Do.
46	Forty-Seventh Report of the Committee on Public Accounts	Do.
47	Forty-Eighth Report of the Committee on Public Accounts	Do.
48	Forty-Ninth Report of the Committee on Public Accounts	Do.
49	Forty-Seventh Report of the Committee on Public Undertakings	Do.
50	Forty-Eighth Report of the Committee on Public Undertakings	Do.
51	Forty-Ninth Report of the Committee on Public Undertakings	Do.
52	Fiftieth Report of the Committee on Public Undertakings	Do.
53	Fifty-First Report of the Committee on Public Undertakings	Do.
54	Ninth Report of the Committee on Papers Laid on the Table	Do.
55	Fifty-Second Report of the Committee on Public Undertakings	24th April 1992.
56	Fifty-Third Report of the Committee on Public Undertakings	Do.
57	Fifty-Fourth Report of the Committee on Public Undertakings	Do.
58	Fifty-Fifth Report of the Committee on Public Undertakings	24th April 1992.
59	Sixth Report of the Committee on Delegated Legislation	Do.

<i>Serial No.</i>	<i>Name of Report.</i>	<i>Date of Presentation.</i>
(1)	(2)	(3)
60	Seventh Report of the Committee on Delegated Legislation	Do.
61	Ninth Report of the Committee on Petitions	Do.
62	Tenth Report of the Committee on Petitions	Do.
63	Eleventh Report of the Committee on Petitions	Do.
64	Third Report of the Committee on Estimates	27th April 1992.
65	Fourth Report of the Committee on Estimates	Do.
66	Fifth Report of the Committee on Estimates	Do.
67	Fiftieth to Seventy-Fourth Reports of the Committee on Public Accounts (Twenty-Five Reports).	28th April 1992.
68	Fifty-Sixth to Eightieth Reports of the Committee on Public Undertakings (Twenty-Five Reports).	Do.

XXVI. PAPERS LAID ON THE TABLE OF THE HOUSE.

During the period, 275 papers were laid on the Table of the House, the details of which are given below:-

A. Statutory Rules and Orders	84
B. Reports, Notifications and Other papers	191

Total	275

ANNEXURE

<i>Demand number.</i> (1)	<i>Name</i> (2)	<i>Date of Discussion</i> (3)	<i>No. of days</i> (4)
2	State Excise Department	17 th March 1992	
15	Police	18 th March 1992	3 days
16	Fire Service	19 th March 1992 (Reply).	
11	District Administration		
1	Land Revenue Department		
4	General Sales Tax and Other Taxes and Duties--Administration.		
5	Stamps--Administration	19 th March 1992	1 day
6	Registration		
41	Relief on Account of Natural Calamities		
44	Stationery and Printing		
46	Compensations and Assignment		
18	Medical	20 th March 1992	1 day
19	Public Health		
32	Welfare of the Backward Classes, Most Backward Classes and Denotified Communities.	23 rd March 1992	1 day
3	Motor Vehicles Acts- Administration		
40	Road Transport Services and Shipping		
45	Forest Department	24 th March 1992	1day
58	Capital outlay on Road Transport services and shipping		
59	Capital outlay on Forest		

<i>Demand number.</i> (1)	<i>Name</i> (2)	<i>Date of Discussion</i> (3)	<i>No. of days</i> (4)
47	Information and Film Technology		
51	Tourism	25 th March 1992	1 day
52	Tamil Development-Culture		
33	Housing	27 th March 1992	1 day
34.	Urban Development		
13.	Administration of Justice	30 th March 1992	1 day
14.	Jails		
36.	Irrigation		
37.	Public works – Buildings		
38.	Public works- Establishments and Tools and Plant		
39.	Roads and Bridges	31 st March 1992	1 day
55.	Capital Qutlay on Irrigation		
56.	Capital Qutlay on Public Works – Buildings		
57.	Capital Outlay on Roads and Bridges		
17.	Education	1 st April 1992 2 nd April 1992.	2days
24.	Industries	3 rd April 1992	2 days
54.	Capital Outlay on Industrial Development	6 th April 1992 (Reply)	
28.	Community Development Project		
49.	Water Supply	6 th April 1992	1 day
50.	Municipal Administration		

<i>Demand number.</i> (1)	<i>Name</i> (2)	<i>Date of Discussion</i> (3)	<i>No. of days</i> (4)
26.	Handlooms and Textiles	7 th April 1992	1 day
23	Co-operation	8 th April 1992	1 day
35	Civil Supplies		
12.	Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959.	9 th April 1992	1 day
30.	Social Welfare	10 th April 1992	1 day
29.	Labour including Factories	20 th April 1992 Morning	1 day
21.	Fisheries	2 Hours (Evening)	
27.	Khadi and Village Industries	20 th April 1992 Evening	
48.	Rural Industries	2 Hours Evening	
60.	Capital Outlay on Rural Industries		
20.	Agriculture		2 days
53.	Capital Outlay on Agriculture	21 st April 1992	
10.	Milk supply Scheme	22 nd April 1992 Morning	
22.	Animal Husbandry	And Evening	
31.	Welfare of the Scheduled Tribes and Castes etc.		

<i>Demand number.</i>	<i>Name</i>	<i>Date of Discussion</i>	<i>No. of days</i>
(1)	(2)	(3)	(4)
9.	Head of State, Ministers and Headquarters Staff.		
7.	State Legislature		
5.	Elections		
42.	Pension and Other Retirement Benefits	23 rd April 1992	1 day
43.	Miscellaneous		
61.	Miscellaneous Capital Outlay		
62.	Loans and Advances by the State Government.		

APPENDIX**COMMITTEE ON ESTIMATES**
(Constituted on the 28th April 1992)**CHAIRMAN**

1. Thiru. K. Dharmalingam.

MEMBERS

2. Hon. Dr. V.R. Nedunchezhiyan,
Minister for finance (Ex- Officio)
3. Thiru. P. Ponnuswamy,
Chairman, Committee on Public Accounts.
(Ex-Officio)
4. Thiru M. Chinnasamy
Chairman, Committee on Public Undertakings
(Ex-Officio)
5. Thiru O.S. Amarnath
6. Dr. M. Ammamuthu Pillai
7. Thiru. V..P. Chandrasekar
8. Thiru A. Devaraj
9. Thiru V. Kannan
10. Thiru S. Pannirselvam
11. Thiru.A. Papa Sundaram
12. Thiru E.T. Ponnuvelu
13. Thiru K.V.V. Rajamanickam
14. Thiru P.V. Rajendran
15. Thiru K.R. Ramasamy Ambalam
16. Thiru T. Rathinavel
17. Thirumathi P. Saraswathi
18. Thiru S.V. Shanmugam
19. Thirumathi R. Shyamala.

COMMITTEE ON PUBLIC ACCOUNTS
(Constituted on the 28th April 1992)

CHAIRMAN:

1. Thiru P. Ponnuswami.

MEMBERS:

2. Hon. Dr. V.R. Nedunchezhiyan,
Minister for Finance (Ex-Officio)
3. Thiru K. Dharmalingam,
Chairman, Committee on Estimates (Ex-Officio)
4. Thiru. M. Chinnasamy,
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru S. Arumugam
6. Thiru S.M. Dorai
7. Thiru R. Eramanathan
8. Thiru G. Janakiraman
9. Thirumathi K.M. Kalaiselvi
10. Thirumathi Karpagam Ilango
11. Thiru V.K. Lakshmanan
12. Dr. S. Manimegalai
13. Thiru. K. Palanisamy
14. Thiru V. Palanisamy
15. Dr. A. Sridharan
16. Selvi L. Sulochana
17. Thiru M. Sundaradoss
18. Thirumathi S. Sundarambal
19. Thiru C.K. Thamizharasan.

COMMITTEE ON PUBLIC UNDERTAKINGS

(Constituted on the 28th April 1992)

CHAIRMAN:

1. Thiru M. Chinnasamy.

MEMBERS:

2. Thiru K. Dharmalingam,
Chairman, Committee on Estimates (Ex-Officio)
3. Thiru P. Ponnusamy,
Chairman, Committee on Public Accounts (Ex-Oficio)
4. Thiru S. Asaimani
5. Thiru S. Balakrishnan
6. Thiru K.K. Chinmnappan
7. Thiru Kanchi Panneerselvam
8. Thirumathi Kavnilavu Dharmaraj.
9. Thirumathi J. Logambal
10. Thiru K.A. Manoharan
11. Thiru K. Munivenkatappan
12. Thiru K. R. Muruganandam
13. Selvi B. Nirmala
14. Thirumathi K. Palaniammal
15. Thiru G. Palanisamy
16. Thiru E. Ravikumar
17. Thiru T. Sathiah
18. Thiru T. Vedyappan.

COMMITTEE ON PRIVILEGES
(Constituted on the 28th April, 1992)

CHAIRMAN:

1. Hon. Prof. K. Ponnusamy,
Deputy Speaker.

MEMBERS:

2. Hon. Dr. V.R. Nedunchezhiyan,
Leader of the House (Ex-Officio)
3. Thiru S.R. Balasubramaniyan,
Leader of Opposition (Ex-Officio)
4. Thiru K. Arjunan
5. Thiru S. Gandhirajan
6. Thirumathi N. Kangavalli
7. Thiru K. Kandasamy
8. Thiru C. Krishnan
9. Thiru K.P. Munusamy
10. Thiru R. Nadesan
11. Thiru N.S. Palanisamy
12. Thiru A. M. Paramasivan
13. Thiru Polur Varadhan
14. Thiru O.R. Ramachandran
15. Thiru V. Sathiamoorthy
16. Dr. (Thirumathi) M. Seeniammal
17. Thiru M.K. Sundaram

BUSINESS ADVISORY COMMITTEE

(Constituted on the 15th June, 1992)

CHAIRMAN

1. Hon. Thiru Sedapatti R. Muthiah

MEMBERS

2. Hon. Dr. J. Jayalalitha,
Chief Minister.
3. Hon. Dr. V.R. Nedunchezhiyan,
Minister for Finance (Leader of the House)
4. Hon. Thiru K.A. Krishnasamy,
Minister for Law
5. Hon. Thiru S. Muthusamy,
Minister for Health
6. Hon. Prof. K. Ponnusamy,
Deputy Speaker.
7. Thiru S.R. Balasubramoniyam,
Leader of Opposition
8. Thiru C.P. Pattabiraman,
Chief Government Whip.
9. Thiru. M. Sundaradoss
10. Thiru A. Selvarasan
11. Thiru S. Ramachandran
12. Thiru V. Thambusamy
13. Dr. D. Kumaradas
14. Thiru S. Thirunavukkarasu
15. Thiru G. Palanisamy
16. Thiru S. Andi Thevar
17. Thiru C.K. Thamizharasan.

COMMITTEE ON RULES
(Constituted on the 15th June, 1992)

CHAIRMAN

1. Hon. Thiru Sedapatti R. Muthiah, Speaker.

MEMBERS

2. Hon. Dr. V. R. Nedunchezhiyan,
Minister for Finance (Leader of the House)
3. Hon. Thiru K. A. Krishnasamy,
Minister for Law
4. Hon. Dr. C. Arnganayagam
Minister for Education
5. Hon. Prof. K. Ponnusamy,
Deputy Speaker.
6. Thiru S. R. Balasubramoniyan,
Leader of Opposition
7. Thiru C.P. Pattabiraman,
Chief Government Whip.
8. Thiru S. R. Jayaraman
9. Thiru G. Kalan
10. Thiru C. Manickam
11. Thirumathi V. G. Manimegalai
12. Thiru S. Puratchimani
13. Thiru V. N. Subramanian
14. Thiru D. Sudarsanam
15. Thiru M. Thennavan
16. Thiru S. Thirunavukkarasu
17. Thiru N. G. Venugopal.

COMMITTEE ON DELEGATED LEGISLATION

(Constituted on the 15th June, 1992)

CHAIRMAN:

1. Hon. Prof. K. Ponnusamy,
Deputy Speaker.

MEMBERS

2. Thiru M. Andi Ambalam
3. Thiru J. Balagangadharan
4. Thiru V. K. Chinnasamy
5. Thiru C. Dhamotharan
6. Thiru K. Lawrence
7. Thiru S. Ramachandran
8. Thiru S. S. Ramasubbu
9. Thiru T. M. Rangarajan
10. Thiru Sanjay Ramaswamy
11. Thiru M. G. Sekar
12. Thiru K. Thavasi

HOUSE COMMITTEE
(Constituted on the 15th June, 1992)

CHAIRMAN:

1. Hon. Prof. K. Ponnusamy,
Deputy Speaker.

MEMEBRS

2. Thiru K. Balasubramanian
3. Thiru A. Ekambara Reddy
4. Thiru R. Eswaran
5. Thiru D. Janardhanan
6. Thiru K. Kuppan
7. Thiru K. P. Manivasagam
8. Thirumathi K. Maria-Mul-Asia
9. Thirumathi K. Panchavarnam
10. Thiru J. Pannerselvam
11. Thiru N. Panneerselvam
12. Thiru Theni V. Panneerselvam
13. Thiru R.P. Paramasivam
14. Thiru V. Periasamy
15. Thiru K. R. Raju
16. Thiru A. Selvarasan
17. Thiru M. Sundarasamy
18. Thiru A. K. C. Sundaravel.

COMMITTEE ON GOVERNMENT ASSURANCES

(Constituted on the 15th June 1992)

CHAIRMAN:

1. Thirumathi Ramani Nellathambi

MEMBERS:

2. Thiru M. Dhanapal
3. Selvi G. Malliga
4. Thiru V. Natesan Paulraj
5. Dr. J. Parandaman
6. Thiru C. Perumal
7. Thiru E. Sampath
8. Thirumathi A. T. Saraswathi
9. Thiru K. Selvaraj
10. Thiru V. Thambusamy
11. Thiru K. Thangamuthu
12. Thiru M. Thangavel.

COMMITTEE ON PETITIONS
(Constituted on the 15th June, 1992)

CHAIRMAN:

1. Thiru C.P. Pattabiraman

MEMBERS:

2. Thiru S. Andi Thevar
3. Thiru S. Annamalai
4. Thiru C. Gnanasekaran
5. Thiru S. Jayakumar
6. Thiru R. Murugiah Pandian
7. Thiru S. Peter Alphonse
8. Thiru S. Shangmuganathan
9. Thiru K. Singaram
10. Dr. S. Sundararaj
11. Thiru R. Thangaraj

LIBRARY COMMITTEE
(Constituted on the 15th June 1992)

CHAIRMAN:

1. Hon. Thiru Sedapatti R. Muthiah,
Speaker

MEMBERS:

2. Thiru M.M.S. Abul Hassan
3. Thiru S. Anbalagan
4. Thiru U. Balaraman
5. Dr. (Selvi) G. R. Mala
6. Thiru D. Moorthy
7. Thiru R. Puthu Nainar Athithan
8. Thiru N. R. Rajendren
9. Thiru B. Ranganathan
10. Thiru T. Veliah

COMMITTEE ON PAPERS LAID ON THE TABLE.
(Constituted on the 15th June, 1992).

CHAIRMAN:

1. Thiru H. M. Raju

MEMBERS:

2. Thiru S. Alagiri
3. Thiru A. Chelladurai
4. Dr. M. Karuppusamy
5. Thiru R. Kodimari
6. Thiru Dr. D. Kumaradas
7. Thiru A. Pauliah
8. Thiru S. X. Rajamannar
9. Thiru Ma. Sa. Ma. Ramachandran
10. Thirumathi D. Sakkubai Devaraj
11. Thiru N. R. Sivapathi
